

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE & INDUSTRY

DEPARTMENT OF COMMERCE

NOTIFICATION NO.34 (RE-2000) 1997-2002

NEW DELHI: 11th September, 2000

In exercise of the powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.3 of the Export and Import Policy, 1997-2002 (incorporating amendment made upto 31.3.99), the Central Government hereby makes following amendments in the Export and Import Policy, 1997-2002: (incorporating amendment made upto 31.3.2000).

1. Following shall be added at the end of paragraph 4.1.

For the purpose of claiming any benefit under the Policy, it shall be obligatory to mention 8 digit ITC(HS) code invariably in the shipping bill with effect from 1st October, 2000. Wherever a specific code entry does not appear at the 8 digit level, the 8 digit of "others" in that category will be mentioned.

This issues in public interest.

Sd/-

(N.L.Lakhanpal)

Director General of Foreign Trade and ex-officio

And Ex-Officio Additional Secretary to Government of India

Copy to all concerned:

(A.K.Srivastava)

Dy. Director General of Foreign Trade